

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CCP 334 /93 in OA 532/87

New Delhi this the 14th Day of December, 1993.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. I.D. Garg,
S/o Sh. M.R. Garg,
Asstt.Superintending
Archaeological Chemist,
Archaeological Survey of India,
Office of Director(Science)
29; New Cantt. Road,
Dehradun.

Petitioner

(By advocate Sh. G.K. Aggarwal)

versus

Achla Moulik (Mrs)
Offg. Director-General
Archaeological Survey of India,
11, Janpath,
New Delhi.

Respondent

(Sh. George Paricken proxy counsel for Sh. P.P. Khurana)

ORDER(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The complaint in this application is that the direction given by the Tribunal on 18.09.1992 in O.A.No.532/87 has not been carried out by Mrs. Achala Moulik, the sole opposite party in this application. In the O.A. four respondents were cited alongwith the Secretary, Union Public Service Commission.

Counter-affidavit has been filed on behalf of the respondents. It is averred therein that immediately after the order of the Tribunal, department sentThe requisition to the U.P.S.C. to convene a D.P.C. composition of, the D.P.C. is set out in the

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counter-affidavit. It is shown that the Chairman of one of the Members of the Commission shall be the Chairman of the D.P.C. Wemay note that Tribunal while giving the direction did not fix any limit for the respondents to carry out the directions.

Sh. Aggarwal learned counsel the petitioner took time to file a rejoinder-affidavit. Today, he has made a statement that the petitioner not propose to file any rejoinder-affidavit. absence of a rejoinder-affidavit, we have to proceed the assumption that the averments made the counter-affidavit are correct. In the circumstances the case, no occasion for continuing with the Since the U.P.S.C. is not before us proceedings exists. in the present proceedings, we are unable to give positive direction to it. We have, however, no doubt that the U.P.S.C. shall act expeditiously. It will be open to the petitioner to make appropriate representation to U.P.S.C. setting out the relevant facts therein. It goes without saying that the petitioner will be at liberty adopt an appropriate 'course of action against U.P.S.C., if a case is made out in that behalf.

Contempt Petition is dismissed. Notice issued to the respondent is discharged.

No costs.

(B.N. Dhoundiyal)

Member (A)

(S.K. Dhaon)

Vice-Chairman